

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No223
CP(IB)/238(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Yes Bank Limited

.....Applicant

V/s

Sandeep Vedant

.....Respondent

(Personal Guarantors)

Order delivered on 21/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Teja, Adv.

For the Respondent : Mr. Tirth Nayak, Adv.

ORDER

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.02.2023.

-Sd-

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)